Written Answers to

(b) the reason why the NCRB 'Accidental Deaths and Suicides in India' (ADSI) report for 2016 excluded publishing the 'reasons' behind the suicides by farmers unlike previous versions of the report; and

(c) whether it is a fact that data on the reasons for farmer suicides was collected for the 2016 report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G KISHAN REDDY): (a) to (c) The data on accidental deaths and suicides are reported by States/Union Territories to the National Crime Records Bureau (NCRB), which publishes it as the "Accidental Deaths and Suicides in India" report.

Reasons for change in the number of accidents and suicides, year-on-year, is not maintained by NCRB.

As informed by NCRB, many States/Union Territories reported "Nil" data on suicides by Farmers/Cultivators and Agricultural labourers after several validations, even while reporting suicides in other professions. Due to this limitation, national data on causes of suicide in farming sector is untenable and not published separately. However, the suicides reported by States/Union Territories for Farmers/Cultivators and Agricultural Labourers has been published along with other professions by NCRB.

Communal and mob violence

1005. SHRI SANJAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of increase in communal and mob violence in the country over the past three years;

(b) the reasons of such violence; and

(c) what measures have been taken by Government to control communal and mob violence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G KISHAN REDDY): (a) to (c) "Public Order" and "Police" are State subjects as per the provisions of the Constitution. The responsibility of maintaining law and order including dealing with communal and mob violence and maintaining relevant data

rests with the respective State Governments. However, Government of India regularly monitors the internal security and law and order situation in the country, and issues appropriate advisories from time to time to sensitize the States/UTs to take prompt and strict action against miscreants and to curtail circulation of fake news and rumours having potential of inciting violence and also take measures to counter them effectively. Further, State Governments and UT Administrations are advised to take measures to curb incidents of mob violence and maintain peace and public tranquility. Government has also generated public awareness in this regard through audio-visual media. Further, Government has sensitised social media service providers to take steps to check the propagation of false news and rumours having potential to incite violence. Government deploys CAPFs to aid and assist State Governments in maintaining public order in their respective jurisdiction.

Citizenship to Hindu immigrants

1006. SHRI S. MUTHUKARUPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that no Hindu or minority immigrant from Bangladesh, Pakistan and Afghanistan would be granted citizenship without having State Governments on board;

(b) if so, the details thereof;

(c) whether it is also a fact that every application seeking Indian citizenship would be enquired into by the Deputy Commissioner or District Magistrate concerned, who would do due diligence before forwarding the same to the State Governments; and

(d) whether it is also a fact that the State Governments will conduct own enquiry through its agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to d) Any foreigner including minority immigrant from Bangladesh, Pakistan and Afghanistan, on becoming eligible, can acquire Indian citizenship by registration under Section 5 or by naturalisation under Section 6 of The Citizenship Act, 1955. The foreigner has to make an application for Indian citizenship as provided in Rule 11 of The Citizenship Rules, 2009. The competent